

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1095(ND)2019

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2019.

NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain Automotive India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

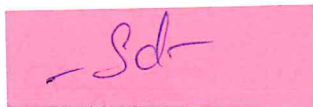
Present: Mr. Rajnish Kumar Jha, Advocate for the Petitioner.

ORDER

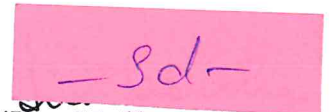
C.A No.997/2019 has been filed under Section 19(2) and 19(3) of the Code. Notice be issued to the Non-applicant returnable on 30th August, 2019. Dasti.

CA 1007/2019 has been filed by way of report having reconstituted the COC upon a claim filed by a Financial Creditor.

The same is taken on record.



**(L. N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**